CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) and (b), Yes, Sir. Five wind monitoring stations have recently been approved for Andhra Pradesh. This is in addition to 15 stations that were established earlier, of which nine are at present in operation.

(c) to (e). Targets under the schemes for biogas plants, solar cookers and solar water heaters are fixed on an annual basis in consultation with the State Governments, subject to the availability of funds. For solar pumps, a market oriented demonstration project for 1000 pumps has been initiated during the current year, which is open to all eligible users, including State agencies.

[Translation]

Legal Aid Scheme in Gujarat

2240. SHRI KASHIRAM RANA: SHRI MAHESH KANODIA:

Will the PRIME MINISTER be pleased to state:

- (a) the number of persons benefited by Legal Aid Scheme in the country and particularly in Gujarat State during 1992-93:
- (b) whether there is any proposal to make changes in the prescribed principles of this Scheme;
- (c) whether the funds released to Gujarat under this Scheme has not been fully utilised during 1992-93; and
 - (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) 11,30, 238 persons have benefited by Legal Aid Scheme in the country during 1992-93. 46,847 persons have benefited by the Legal Aid Scheme in Gujarat State during 1992-93.

- (b) The Legal Aid Programme would get a statutory base with the enforcement of the Legal Services Authorities Act wherein it is proposed to enhance the income ceiling from Rs. 6,000/- to Rs. 9,000/- per annum, or such other higher amount as may be prescribed by the State Governments if the case is before the court other than the Supreme Court and from Rs. 9,000/- to Rs. 12,000/- per annum, or such other higher amount as may be prescribed by the Central Government, if the case is before the Supreme Court.
- (c) and (d).The allocation of Central Funds is not done on "State basis". A grant-in-aid of Rs. 1,75,136/- was sanctioned to the Gujarat State Legal Aid & Advice Board; District & Sessions Judge, Dehegam, Saurashtra University; Department of Continuing Education & Extension Work, South Gujarat University and one Social Action Group from Gujarat during 1992-93, out of which accounts have been received for Rs. 1,15,136/-.

Transfer of Technology from USA

2241. SHRI BARE LAL JATAV: SHRI GEORGE FERNANDES:

Will the PRIME MINISTER be pleased to refer to the reply given on December 12, 1993 to Unstarred